

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 06/02/2017

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70138/2017-EX[DB] dated 19/01/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/3415/2006	INTERNATIONAL ELECTRON DEVICES LTD A-6&B-34, Panki Industrial Area, Site-V, Kanpur(UP)
		Name and Address of Respondent
2		-C.C.E.KANPUR 117/7, Sarvodaya Nagar, Kanpur.

Copy to :-

- 3 Bar Association, CESTAT, Allahabad
- 4 Director Publications, Customs, Excise. I.P. Estate, Delhi
- 5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3
- 6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17
- 7 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
- 8 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
- 9 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070
- 10 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad -- 38
- 11 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082
- 12 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032
- 13 C.D.R.
- 14 Office Copy
- ~~15 Guard File~~


 Asstt. Registrar

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH: ALLAHABAD
COURT No. 1

APPEAL No. E/3415/2006-EX[DB]

(Arising out of Order-in-Appeal No. 16/Ayukt/MP/2006 dated 25/07/2006
passed by Commissioner of Central Excise & Customs, Kanpur)

M/s International Electron Devices Ltd.

Appellant

Vs.

Commissioner of Central Excise, Kanpur

Respondent

Appearance:

None

Shri Rajeev Ranjan, Joint Commissioner. (AR).

for Appellant

for Respondent

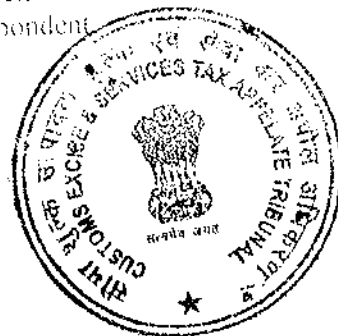
CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing & Date of Decision: 19/01/2017

FINAL ORDER NO. 76138/2017.



Per: Anil Choudhary

The Id. Counsel for the appellant is absent on call today.

It is noted from the order-sheet that appellant have never appeared after transfer of the appeal records from Delhi Bench to this (CESTAT, Allahabad) Bench. The Id. Counsel for the appellant had not been appearing throughout at the Delhi Bench also. In this regard, as notices were returned undelivered, notice was issued through the Jurisdictional Commissioner. We have received the report from the Jurisdictional Commissioner, which states that notice have been served by affixture on the gate of the factory, as the Officer(s) of the Department who went to serve the notice

Ans

found the factory premises was closed, no one was present for service of the notice. He enquired about the whereabouts and came to know that the factory has been lying closed for the last several years and under such circumstanced. He pasted notice of the hearing on the gate of the factory premises of the appellant at A-6 & B-34-, Panki Industrial Area, Site-V, Udyog Kunj, Kanpur, after drawing of a Panchnam dated 17/12/2016 to this effect.

2. Thus, it appears that the appellant is not interested in spite of service of notice. Under the facts and circumstances, we accept the service of notice through the Office of Id. Commissioner as stated hereinabove. The appeal is dismissed for non-persecution.

(Dictated and pronounced in Court)

-Sd/-

(ANIL G. SHAKKARWAR)
Member (TECHNICAL)

-Sd/-

(ANIL CHOUDHARY)
Member(JUDICIAL)

Ansari

प्रमाणित प्रति / Certified True Copy

8-2-17
सहायक न्यायाधीश / Asst. Registrar
सीमांत क्षेत्र, प्रयागराज न्यायालय
अपील न्यायालय / (C.E.C.A.T.)
38, एम. जी. मार्ग, प्रयागराज-211001
38, M. G. MARG, ALLAHABAD-211001

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